THE TELANGANA ABSORBED ENCLAVES ACT, 1951. (ACT NO. XVIII OF 1951.) ARRANGEMENT OF SECTIONS

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THE TELANGANA ABSORBED ENCLAVES ACT, 1951.1

ACT No. XVIII OF 1951.

1. (1) This Act may be called ²[the Telangana Absorbed Enclaves Act, 1951].

Short title and commencement.

- (2) It shall be deemed to have come into force on the 25th day of January, 1950.
- 2. In this Act,-

Definitions.

- (a) "date of transfer" means the 25th day of January, 1950, and
- (b) "enclaves" means the areas specified in the first column of the Schedule to this Act.
- 3. Each of the enclaves specified in the first column of the Schedule to this Act shall, as from the date of transfer form part of the district (hereinafter referred to as "the absorbing district") specified against the enclave in the second column of that Schedule.

Absorption of enclaves in district.

4. All laws in force in an enclave immediately before the date of transfer shall, as from that date cease to be in force in that enclave, and all laws in force in the absorbing district immediately before the said date shall, as from that date extend to, and be in force in, that enclave:

Assimilation of Laws.

^{1.} The Andhra Pradesh (Telangana Area) Absorbed Enclaves Act, 1951applicable to the Telangana Area of the State of Andhra Pradesh and in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws (No.2) Order, 2016, issued in G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

^{2.} Substituted by G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

Provided that anything done or action taken under a law in force in the enclave before the date of transfer shall be deemed to have been done or taken under the corresponding law extending to, and in force in, that enclave as from the date of transfer.

Explanation.- In this section "law" includes any Act, Ordinance or Regulation and any notification, order, scheme, rule, form or bye-law issued, made or prescribed under any Act, Ordinance or Regulation.

Continuance of certain laws in some enclaves. ³[4-A. Notwithstanding anything in section 4,-

- (a) the Madras Estates Land Act, 1908, the Madras Estates Land (Reduction of Rent) Act, 1947 and the Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948, which enactments were subsequently renamed respectively as the Andhra Pradesh (Andhra Area) Estates Land Act, 1908, the Andhra Pradesh (Andhra Area) Estates Land (Reduction of Rent) Act, 1947 and the Andhra Pradesh (Andhra Area) Estates (Abolition and Conversion into Ryotwari) Act, 1948, and all other enactments applicable to an estate as defined in clause (2) of section 3 of the Andhra Pradesh (Andhra Area) Estates Land Act, 1908, shall not be deemed to have ceased, or ever to have ceased, to be in force in the Rompimalla and Mallavaram enclaves;
- (b) the Madras Estates Land (Reduction of Rent) Act, 1947, and the Madras Estates (Abolition and Conversion which into Rvotwari) Act, 1948, enactments were subsequently renamed as aforesaid shall not be deemed to have ceased, or ever to have ceased, to be in force in the Lingagiri, Sreenivasapuram, Seetharamapuram, Sarvavaram, Lakshmipuram, Kalavapalli, Kastavarigudem,

^{3.} Inserted by Act No. 21 of 1964.

Lakkavaram, Ganugabanda, Kondayagudem, Amaravaram and Anjaneepuram enclaves;

and the Hyderabad (Abolition of Jagirs) Regulation, 1358 F. and the Hyderabad Jagirs (Commutation) Regulation, 1359 F. which enactments were subsequently renamed respectively as the ⁴[Telangana (Abolition of Jagirs) Regulation, 1358 F. and the ⁴Telangana Jagirs (Commutation) Regualtion, 1359 F.] shall be deemed never to have extended to, or been in force in, the said enclaves.]

5. If any difficulty arises in relation to the transition under section 4 from one law or group of laws to another law or group of laws, ⁵[or in giving effect to the provisions of section 4-A] the Government of Hyderabad* may, by order notified in the ⁶[Official Gazette] make such provision as it considers necessary for the removal of such difficulties.

Removal of difficulties.

6. For the avoidance of doubt it is hereby declared-

Declaration for the avoidance of doubt.

- (a) that all property and assets within the enclaves which, immediately before the date of transfer, vested in the Government of Bombay or of Madras, vested on that date in the Government of Hyderabad* and
- (b) that all rights, liabilities and obligations, whether arising out of a contract or otherwise, of the Government of Bombay or the Government of Madras in relation to any of the enclaves became on that date the rights liabilities and obligations of the Government of Hyderabad.

^{4.} Adapted by G.O.Ms.No.46, Law (F) Department, dated 01.06.2016.

^{5.} Inserted by Act No. 21 of 1964.

^{*} Now the Government of Telangana.

^{6.} Substituted for the word "Jarida" by the Andhra Pradesh Adaptation of Laws Order, 1957.

SCHEDULE.

[See sections 2 (b) and 3]

	Enclave.		Absorbing District.
1.	Kalvapalli	 •••	Nalgonda
2.	Kachavarigudem	 	Nalgonda
3.	Sarvaram	 	Nalgonda
4.	Lakshmipuram	 	Nalgonda
5.	Lingagiri	 	Nalgonda
6.	Lakkavaram	 	Nalgonda
7.	Sreenivasapuram	 	Nalgonda
8.	Seetharampuram	 	Nalgonda
9.	Kondoyigudem	 	Nalgonda
10.	Ganugabanda	 	Nalgonda
11.	Amravaram	 	Nalgonda
12.	Anjaneepuram	 	Nalgonda
13.	Mulugumadu	 	Warangal
14.	Rompimalla	 	Warangal
15.	Mallavaram	 	Warangal
16.	Kawitkhede	 	Aurangabad
17.	Anchalgaon	 	Aurangabad
18.	Balhegaon	 	Aurangabad
19.	Hingane Kanad	 	Aurangabad
20.	Sakegaon	 	Aurangabad
21.	Pokhat Kanad	 	Aurangabad
22.	Babul Khede	 	Aurangabad
23.	Khirdi Kanad	 	Aurangabad

24.	Salegaon			Aurangabad
25.	Malegaon			Aurangabad
26.	Bhokargaon	•••	•••	Aurangabad
27.	Narsingpur		•••	Aurangabad
28.	Maranpur	•••	•••	Aurangabad
29.	Malpur	•••	•••	Aurangabad
30.	Vadali Kanad	•••	•••	Aurangabad
31.	Bokangaon			Aurangabad
32.	Palasgaon			Aurangabad
33.	Banshendra			Aurangabad
34.	Hatnur	•••	•••	Aurangabad
35.	Jamdi Kanad	•••	•••	Aurangabad
36.	Chapaner			Aurangabad
37.	Jalgaon Kanad			Aurangabad
38.	Wodolwadi			Aurangabad
39.	Chikalthan			Aurangabad
40.	Vithalpur			Aurangabad
41.	Malunja (Budruk)			Aurangabad
42.	Arvi			Bhir
43.	Jhapewadi			Bhir
44.	Siroor			Bhir
45.	Kanujwadi			Bhir
46.	Koalwadi			Bhir
47.	Rakshas Bhawan			Bhir
48.	Hinganwadi			Bhir
49.	Gomalwadi			Bhir
50.	Hingalwadi			Bhir
51.	Pimalwadi			Bhir

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52.	Khokar Mohu	 	Bhir
53.	Ghogawadi	 	Bhir
54.	Buragwadi	 	Bhir
55.	Rupawadi	 	Bhir
56.	Shirasmarga	 	Bhir
57.	Kalwadi	 	Bhir
58.	Bandalwadi	 	Bhir
59.	Tartwadi	 	Bhir
60.	Deemakwadi	 	Bhir
61.	Soangaon	 •••	Bhir
62.	Murshidpur	 	Bhir
63.	Khelad	 	Bhir
64.	Dongargaon	 	Bhir
65.	Devi Nimbagaon	 	Bhir
66.	Kada	 •••	Bhir
67.	Seri (Khurd)	 •••	Bhir
68.	Gandiwadi	 	Bhir
69.	Kansiwadi	 	Bhir
70.	Amwadi	 	Bhir
71.	Kaswadi	 •••	Bhir
72.	Brahmangaon	 	Bhir
73.	Bhalaoni	 •••	Bhir
74.	Hajirpur	 	Bhir
75.	Handewadi	 •••	Bhir
76.	Amalner	 •••	Bhir
77.	Pimpalwandi	 •••	Bhir
78.	Pangri	 	Bhir
79.	Ambawadi	 	Bhir

80.	Maswerwadi		 Bhir
81.	Chendorwadi		 Bhir
82.	Jadowadi		 Bhir
83.	Saradwadi		 Bhir
84.	Biderwadi		 Bhir
85.	Depotwadi	•••	 Bhir
86.	Kusulamb		 Bhir
87.	Godewadi	•••	 Bhir
88.	Bharatwadi		 Bhir
89.	Nalwandi		 Bhir
90.	Bongarkinni	•••	 Bhir
91.	Batachiwadi		 Bhir
92.	Naskwadi		 Bhir
93.	Pimpalgaon Dhar		 Bhir
94.	Nirgudi		 Bhir
95.	Kodewadi		 Bhir
96.	Tirmalwadi		 Bhir
97.	Bidawadi		 Bhir
98.	Domri		 Bhir
99.	Maibwadi		 Bhir
100.	Ganjwadi		 Bhir
101.	Bhidasangvi		 Bhir
102.	Hadalgi		 Gulberga
103.	Ainapur		 Gulberga
104.	Bhilwad		 Gulberga
105.	Kukrambawadi		 Osmanabad
106.	Thadala		 Osmanabad
107.	Kukramba		 Osmanabad

108.	Katachiwadi	 	Osmanabad
109.	Mangrole	 	Osmanabad
110.	Saradwadi	 	Osmanabad
111.	Khandikarwadi	 	Osmanabad
112.	Arlibudruka	 	Osmanabad
113.	Kalegaon	 	Osmanabad
114.	Kesarjawalga	 	Osmanabad
115.	Savargaon	 	Osmanabad
116.	Upla	 	Osmanabad
117.	Wagoli	 	Osmanabad
118.	Kajla	 	Osmanabad
119.	Pawarwadi	 	Osmanabad
120.	Rajwadi	 	Osmanabad
121.	Sonari	 	Osmanabad
122.	Hagdharl	 	Raichur
123.	Hirajundgud	 	Raichur
124.	Hirebahadurdinni	 	Raichur
125.	Hanmahal	 	Raichur

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